

ITEM NO.6 Court 6 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 67/2022

DURGA DUTT Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.14970/2022-EXEMPTION FROM FILING O.T.)

Date : 21-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Karunakar Mahalik, AOR
Mr. Anil Hooda, Adv.
Mr. Jitender Hooda, Adv.
Mr. Shafik Ahmed, Adv.
Mr. Ajay Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application seeking exemption from filing O.T. is
allowed.

We have heard learned senior counsel for the
petitioner for some time. A lot of the issues sought
to be raised fall within the domain of political
dispensation as reflected by the elected body through
an electoral process.

Quite conscious of the aforesaid, we asked the
learned senior counsel as to what are the prayers he
really is seeking to make. On our query, learned

senior counsel submits at the moment he is emphasizing on prayers (a) and (g) taking into consideration the observations of this Court in *Hon'ble Shri Ranganath Mishra v. Union of India & Ors.* - 2003 Suppl.(2) SCR 59. Thus, the Government may inform Court as to whether any steps have been taken in pursuance to the judgment or does it propose to take any steps in furtherance thereof.

Notice to the aforesaid aspect for the time being, returnable on 04.04.2022.

Copy of the order to accompany the notice.

We request the learned Attorney General to assist us in this matter.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)